

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FERROUS INVESTMENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ferrous Investments Private Limited
2.	Date of incorporation of corporate debtor	13/06/1986
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1986PTC024481
5.	Address of the registered office and principal office (if any) of corporate debtor	A19, Ground Floor, FIEE Complex, Suite #1164, Okhla Industrial Area, Phase II, Okhla Industrial Area Phase-I, NewDelhi, New Delhi, Delhi, India, 110020
6.	Insolvency commencement date in respect of corporate debtor	15.09.2025 (Date of receipt of Order 16.09.2025)
7.	Estimated date of closure of insolvency resolution process	14.03.2026 (Being 180 from the date of receipt of order by IRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta IBBI/IPA-002/IP-N00984/2020-2021/13133
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Bima Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore, Madhya Pradesh, 452018 Email Id: guptachayacs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore - 452010, M.P E- Mail Id: cirp.ferrousinvestments@gmail.com
11.	Last date for submission of claims	29.09.2025 (Being 14 days from the receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Ferrous Investments Private Limited on 15.09.2025 (copy of order received on 16.09.2025)

The creditors of Ferrous Investments Private Limited, are hereby called upon to submit their claims with proof on or before 29.09.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class (NOT APPLICABLE), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NOT APPLICABLE] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Thanks & Regards



(IP REGD NO.
IBBI/IPA-002/
IP-N00984/
2020-2021/
13133)

CS & IP Chaya Gupta
Interim Resolution Professional
Ferrous Investments Private Limited
Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133
AFA Valid till 30th June 2026

Date: 19.09.2025

Place: Indore

FROM THE WORLD
AFGHANISTAN

Internet ban spreads across

A Taliban crackdown to "prevent immorality" is spreading across Afghanistan, with more provinces losing access to fibre-optic internet after the country's leader imposed a complete ban on the technology. It's the first time a ban of this kind has been imposed since the Taliban seized power in August 2021, and leaves Government offices, the private sector, public institutions, and homes without Wi-Fi internet. Mobile internet remains functional, however. Officials say alternatives are being found "for necessities."

USA
Indian-origin man arrested

An Indian-origin man, who has lived in the US for more than 30 years, has been kept in detention by Immigration and Customs Enforcement (ICE) for almost a month over a "very old case", according to media reports.

Pakistan, Saudi Arabia ink defence pact

PRESS TRUST OF INDIA
Islamabad

Pakistan and Saudi Arabia have signed a "strategic mutual defence" agreement, which declares that any attack on either country will be considered "an aggression against both".

The agreement was signed by Prime Minister Shehbaz Sharif and Saudi Crown Prince Mohammed bin Salman on Wednesday during the Pakistani leader's day-long visit to the Gulf Kingdom, according to a joint statement.

The deal comes days after an Israeli attack on the Hamas leadership in Qatar, a key US ally in the Gulf region. The Strategic Mutual Defence Agreement states that "any aggression against either country shall be considered an aggression against both," according to the joint statement.

"This agreement, which reflects the shared commitment of both nations to enhance their security and to



Prime Minister Shehbaz Sharif and Saudi Crown Prince Mohammed bin Salman

achieving security and peace in the region and the world, aims to develop aspects of defence cooperation between the two countries and strengthen joint deterrence against any aggression," it added.

Commenting on the development, External Affairs

Ministry spokesman Randhir Jaiswal in New Delhi on Thursday said India will study the implications of the move for its national security as well as for regional and global stability.

In a carefully crafted response to a media query on the issue, Jaiswal said

New Delhi remains committed to protecting India's national interests and ensuring "comprehensive national security in all domains". The sealing of the pact came over four months after a four-day military conflict between India and Pakistan. According to the Pakistan-

Saudi joint statement, the pact builds on the historic partnership extending for nearly eight decades between Saudi Arabia and Pakistan, and is based on the bonds of brotherhood and Islamic solidarity, as well as shared strategic interests and close defence cooperation between the two countries.

The two sides also reviewed the historic and strategic relations between both countries and several topics of common interest.

In a post on social media, Sharif on Thursday said their talks "covered a wide range of issues, reviewing regional challenges and enhancing bilateral cooperation".

Sharif also said that he greatly values the Saudi Crown Prince's "consistent support and his keen interest in expanding Saudi investments, trade and business ties between our two countries".

Ahead of the prime minister's visit to the oil-rich kingdom, the Foreign Office

had said that Pakistan and Saudi Arabia enjoy a historic relationship, rooted in shared faith, values and mutual trust, and the visit will provide an important opportunity to the two leaders to consolidate this unique partnership, while exploring new avenues of collaboration, for the benefit of the peoples of the two countries.

This was Sharif's third visit to the Gulf region within a week. He earlier visited Qatar twice, on Thursday and Monday, to express solidarity with Doha following Israel's attack in the Gulf country and to attend an emergency meeting of Arab-Islamic nations on the issue.

Sharif was accompanied by Army Chief Asim Munir, Foreign Minister Ishaq Dar, Defence Minister Khawaja Asif, Finance Minister Muhammad Aurangzeb, Information Minister Attaullah Tarar, Environment Minister Musadik Malik and Special Assistant Tariq Fatemi.

Day of strikes in France challenges new PM budget plans

ASSOCIATED PRESS
Paris

Strikes and street demonstrations called by all major trade unions to denounce budget cuts were expected Thursday across France, as new Prime Minister Sebastien Lecornu talks with political opponents about curbing France's massive deficit and debt.

Unions are urging Lecornu to abandon draft budget measures proposed by his predecessor, which include social welfare freezes and austerity measures that many say will further erode the purchasing power of low-paid and middle-class workers. In a joint statement issued before the change of prime minister last week, unions described such measures as "unprecedented brutality," regretting that previous Government had "chosen to make workers, those in precarious employment, retirees, and the sick pay the price."

India calls for global action against Lashkar, Jaish, others terror groups

PRESS TRUST OF INDIA
United Nations

India has called on the international community to ensure UN-designated terror entities, including Pakistan-based Lashkar-e-Tayyiba and Jaish-e-Mohammed, as well as their facilitators, no longer exploit Afghan territory for terrorist activities.

"India is closely monitoring the security situation in Afghanistan," India's Permanent Representative to the UN Ambassador Parvathani Harish said on Wednesday.

"The international community must coordinate efforts towards ensuring that entities and individuals designated by the UN Security Council, ISIL and Al Qaeda and their affiliates, including Lashkar-e-Tayyiba and Jaish-e-Mohammed, along with those who facilitate their operations, no longer exploit the Afghan territory for terrorist activities," he said, in an apparent reference to Pakistan.

Harish, delivering a statement at the UN Security Council meeting on Afghanistan, said that India and Afghanistan share a civilisational relationship and Delhi has a "paramount interest" in ensuring peace and stability in the war-torn country. "We believe in the utmost importance of international and regional con-



India's Permanent Representative to the UN Ambassador Parvathani Harish

sensus and cooperation on key issues concerning Afghanistan and actively engage with all relevant parties to promote peace, stability and development in the country. Our participation in UN meetings in Doha and other regional forums reflects our efforts," he said.

Harish told the Council that External Affairs Minister S Jaishankar has spoken twice with the Acting Foreign Minister of Afghanistan Amir Khan Muttaqi.

India also welcomed the strong condemnation by the Afghan side of the April 22 Pahalgam terrorist attack. India further stressed that any coherent policy to address a post-conflict situ-

ation must combine incentivising positive behaviour and disincentivising harmful actions.

"Focusing only on punitive measures is unlikely to meet desired results. The United Nations and the international community has adopted more nuanced approaches in other post-conflict contexts.

Afghanistan needs a fresh approach with hitherto unused policy instruments to support its people who are in such dire need," Harish said.

He stressed that a "business as usual" approach is only expected to maintain the status quo, which is not good for Afghanistan and unlikely to meet international community expectations

for Afghanistan's people. "After more than four years of living under a sanctioned regime, the Afghan people have not seen much scope for enhanced development assistance and cooperation," he said. As the country recovers from last month's devastating earthquake, Harish said it is time for compassion and lending a helping hand to millions of Afghans suffering under the yoke of poverty, disease and hunger.

In the aftermath of the earthquake, India was among the first countries to provide humanitarian assistance, immediately delivering 1,000 family tents and 15 tonnes of food supplies to the affected provinces of Afghanistan.

PUBLIC NOTICE

This is to inform the general public that Mr. Prem Chand Kansal was the owner of Plot no. 67 (Old plot no. 81), area measuring 154 Sq. Yds i.e. 128.75 Sq. Mtrs. total covered area measuring 444.77 Sq. Mtrs. Situated at Purani, Mansari, Ghansi, Ghar Road, Tehsil & Distt. Ghaziabad (U.P.) through court order dated 06.12.1961. He expired and as per the SMC shared with us, the survivor(s) 1) Mrs. Savita Kansal (Wife) 2) Mr. Tarun Kansal (Son).

Mrs. Savita Kansal and Mr. Tarun Kansal intend to transfer the ownership of above-mentioned Plot by way of Sale Deed to Mrs. Poonam Garg & Mr. Raj Kumar Garg. Subsequently, Mrs. Poonam Garg & Mr. Raj Kumar Garg are in the process of mortgaging the said Plot with Hero FinCorp Limited. Any objections or concerns regarding this transaction should be raised within a period of 07 days from the date of this public notice. Any objections submitted after the completion of this 07-day period will not be considered binding with respect to the said property or the interests of our client.

If anyone wishes to raise an objection, please do so within the stipulated 07-days period by contacting Law Veritas North (Advocates & Legal Consultants) at Office No. 11, 1st Floor, Building No. A-44/A, Sector-16, Noida, Uttar Pradesh-201301. Landline: +91120-4499711, e-mail: accounts@lvnorth.in

AUGMENTATION OF AIR VENTILATION SYSTEM

Tender Notice No.: Dy.CEE/PS/MLG/HQ/58/25-26. Dated: 10-09-2025. E-Tender are invited by the undersigned for the following work. Tender No.: DYCEE-PS-MLG-HQ-58-25-26. Name of Work: At Maligaon (NFRSA): Augmentation of air ventilation system with provision of fresh air intake & emergency fire exhaust system indoor stadium. Advertised Value : ₹.1,05,09,854/-, Earnest Money ₹.2,02,600/-, Date and time of closing of tender at 15:00 hrs. on 03-10-2025. For complete information with the tender document of above e-tender will be available in the website www.ireps.gov.in

Dy. CEE/PS/Maligaon/HQ NORTH EAST FRONTIER RAILWAY Serving Customers With A Smile

SOUTH EASTERN COALFIELDS LIMITED "A MINI RATNA COMPANY"

NOTICE
All the tenders issued by SECL for procurement of Goods, Works and Services are available on website of SECL <http://www.secl-cil.in>. CIL e-procurement portal <http://coalindiattenders.nic.in> and Central Public Procurement Portal <http://eprocure.gov.in> In addition, procurement is also done through GeM portal <http://gem.gov.in>. SECL's mining services tenders are also now available on GeM portal <http://gem.gov.in>

उपसिदा उद्योग औद्योगिक विकास प्राधिकरण

व्यवसाय विकास प्राधिकरण, विस्तृत सार्वजनिक प्रतिक्रिया
उपसिदा उद्योग औद्योगिक विकास प्राधिकरण
गौरीगढ़ रोड, गाँवगाँव। E-Mail: ed@upsida.co.in
ई-निविदा सूचना
यहाँ द्वारा सूचित किया जाता है कि प्राधिकरण के विभिन्न जनसमूह में स्थित औद्योगिक क्षेत्रों में विस्तृत विकास एवं अनुसंधान कार्य हेतु सरकारी विभागों/संबन्धित उद्यमों/विभागों/प्राधिकरणों/प्राधिकाओं/नगर विभागों में परीक्षा के माध्यम से अल्पकालीन ई-निविदाओं का आयोजन किया जा रहा है।
क्र.सं. कार्य का नाम कीमत का अनुमान (₹) 1. Upgradation of street light network with AMC for 01 year at Amit compound SSGT Road, Ghaziabad. अल्पकालीन 73.64
निविदा दिनांक 19.09.2025 को 11:00 बजे से दिनांक 26.09.2025 को 18:00 बजे तक अपलोड की जा सकती है, जिसे दिनांक 27.09.2025 को 11:00 बजे या इसके पश्चात खोली जायेगी। निविदादाताओं द्वारा अपलोड किया गया को पूरा प्रतिक्रिया प्रदान करने के बाद 03 कार्यदिन में परीक्षा करा/सूचना एवं संप्रतिक्रिया प्रदान की जा सकती है।
नोट: 1. निविदादाता अपनी निविदाओं में समस्त कर सहित एवं अतिरिक्त कर, अलग से मातृ जीएसटीडीसी 03 को धारा 12, विस्तृत कार्यों में निविदादाताओं की निविदा अपलोड करते समय "विस्तृत सूचना विभाग" 0300 शहर, लखनऊ में क 'श्री. अनुसंधान विकास एवं Eligibility Criteria के अनुसार समस्त प्राप्त अपलोड करना अनिवार्य होगा, अन्यथा निविदा को Consider नहीं किया जायेगा। निविदा सम्बन्धी विस्तृत जानकारी website: www.onlineupsida.com पर स्वामित्व लिंकर यूटिलिटी की website: <https://telnet.up.nic.in> पर देखी जा सकती है। निविदा से सम्बन्धित अधिक जानकारी हेतु श्री प्रवेश गिरी, प्रबन्धक (डि।), दूरभाष नं 9927030700 पर सम्पर्क कर सकते हैं।
व्यक्तिगत प्रबन्धक, उपसिदा औद्योगिक विकास प्राधिकरण, गाँवगाँव

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FERROUS INVESTMENTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Ferrous Investments Private Limited.
2. Date of incorporation of corporate debtor	13/06/1986
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1986PT0024481
5. Address of the registered office and principal office (if any) of corporate debtor	A19, Ground Floor, FIEE Complex, Suite #116A, Okhla Industrial Area, Phase II, Okhla Industrial Area, Phase II, New Delhi, Delhi, India, 110020
6. Insolvency commencement date in respect of corporate debtor	15/09/2025
7. Estimated date of closure of insolvency resolution process	(Date of receipt of Order 16.09.2025) 14/03/2026 (Being 180 days from the date of receipt of order by IRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta (IBBI/PA-02/PA-NO0984/2020-2021/13133)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Birsa Nagar, 202, Almas Dreams Apartment, Near Anand Bahar, Indore, Madhya Pradesh, 452018 Email id: guptachaya@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vjesy Nagar Square, Indore - 452010, MP Email id: orp.ferrousinvestments@gmail.com
11. Last date for submission of claims	29/09/2025 (Being 14 days from the receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives (are available at:	Web link https://fbg.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Ferrous Investments Private Limited on 15.09.2025 (copy of order received on 16.09.2025). The creditors of Ferrous Investments Private Limited, are hereby called upon to submit their claims with proof on or before 29.09.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class (NOT APPLICABLE), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (NOT APPLICABLE) in Form GA. Submission of false or misleading proofs of claim shall attract penalties. Thanks & Regards

Sd/-
Chaya Gupta
Interim Resolution Professional
Ferrous Investments Private Limited
Registration No. IBBI/PA-02/N 0984/2020-2021/13133
AFA Valid till 30th June 2026
Date: 15.09.2025
Place: Indore

PUBLIC NOTICE

My client Sh. Sanjeev Kumar S/o Sh. Narain Das R/o House No. K-2/B, Street No. 35, New Gurgaon, Gurgaon, Haryana, Delhi-110051 has debarred his son Rahul Kumar and daughter in law Shivani Mannat from his all movable and immovable properties and also severed his relations from them due to their deplorable behaviour. If any person deals with them, my client shall not be responsible for the same.

JOGESH GUPTA ADVOCATE, Ch. No. G-2018, Kakardoom court, Delhi-110032

PUBLIC NOTICE

To be known to all that I, Surender Kumar Sachdeva s/o Lt. Ram Lal Sachdeva r/o flat no.37B, FF, Bk-CC, Hari Nagar, NO. Owner of DDA LIG Flat no-37B, FF, Bk-CC, G-2, area Rajouri Garden, Hari Nagar, ND-54, has applied for conversion of the aforesaid flat from leasehold to freehold vide application No. 9709712 D. 15-07-2025 in DDA. Original document in Possession letter of the above property has been lost. An FIR against this effect has been lodged in Police station. Any person claiming any right, interest, having any objection or found in possession of original document, may write/contact above named person at above add: 9313219629 within 15days from the date of publication of this notice. The person claiming any right, interest, objections with respect to this property can personally inform or write to Dy. Director (LIC) or Director (H-2, D-Block, 2nd Floor, Vikas Sadan, INA, New Delhi

PUBLIC NOTICE

Known to all that my client Smt. Himani Rawat owner of PROPERTY NO. C-1/29, OLD PLOT NO. 104, AREA 65 SQ. YDS. KHASRA NO. 12/8, VYOM ENCLAVE, NEW DELHI-110045, And Smt. Himani Rawat purchased property from Smt. Sneha Lata vide Notarized GPA, ATS and Will dated 02.01.2025, now Smt. Himani Rawat wishes to sell aforesaid property. And it is informed that any deal with said documents by any person except my said client and said institution regarding said property, shall be deemed as null and void. If any person having any claim, right in said property then he may contact and handover the same and apprise his claim to undersigned within 15 days of this publication.

AD REM LEGAL SOLUTION Ch. No. 760 - Dwarka Court Sector-10, Dwarka, New Delhi-75 Mobile : 9899013918

PUBLIC NOTICE

Known to all that my client I. Sh. Jagdish Kumar, 2. Sh. Teerath Kumar owner of ENTIRE THIRD FLOOR WITH ROOF RIGHT ON PROPERTY NO.11/13, AREA 200 SQ YARDS SITUATED AT EAST PATEL NAGAR NEW DELHI-110008, And I. Sh. Jagdish Kumar, 2. Sh. Teerath Kumar have not original Probate of Will executed by Sh. Pritam Chand in favour of I. Sh. Jagdish Kumar, 2. Sh. Teerath Kumar. And it is informed that any deal with said documents by any person except my said client and said institution regarding said property shall be deemed as null and void. If any person having any claim, right in said property then he may contact and handover the same and apprise his claim to undersigned within 15 days of this publication.

AD REM LEGAL SOLUTION Ch. No. 760 - Dwarka Court Sector-10, Dwarka, New Delhi-75 Mobile : 9899013918

PUBLIC NOTICE

This is to inform the general public that Mrs. Lalita Kumari Narula was the owner of Residential Plot Bearing No.17, in Block No. AP Area Measuring 126 Sq. Yds. Situated in the Layout Plan of Shalimar Bagh Residential scheme; Shalimar Bagh New Delhi through Conveyance Deed dated 15.07.2000 i.e. No. 3911 executed by 70 through DDA in favour of Mrs. Lalita Kumari Narula in respect of said plot. Unfortunately, Mrs. Lalita Kumari Narula expired, and we have been informed that Mrs. Lalita Kumari Narula left behind her legal heirs namely: Mr. Vikas Narula (Son); Mr. Vineet Narula (Son) and Mr. Vishal Narula (Son). Mr. Vikas Narula, Mr. Vineet Narula and Mr. Vishal Narula intend to transfer the ownership of above-mentioned plot by way of Sale Deed to Daya Shanker Singhal and Sawanti Singhal. Subsequently, Daya Shanker Singhal and Sawanti Singhal are in the process of mortgaging the said plot with ICICI Bank Ltd. Any objections or concerns regarding this transaction should be raised within a period of 10 days from the date of this public notice. Any objections submitted after the completion of this 10-days period will not be considered binding with respect to the said property or the interests of our client.

If anyone wishes to raise an objection, please do so within the stipulated 10-days period by contacting Law Veritas North (Advocates & Legal Consultants) at Office No. 11, 1st Floor, Building No. A-44/A, Sector-16, Noida, Uttar Pradesh-201301. Landline(s): +91012-4499711, e-mail: accounts@lvnorth.in

PUBLIC NOTICE

PUBLIC AT LARGE IS INFORMED WITH THIS NOTICE that Delhi College of Education, Nangli Poonia, Delhi, having Recognition No. NRAPP-5428/23rd Meeting/2015 dated 03.03.2015, may recognized by the National Council for Teacher Education (NCTE), Delhi, is conducting the B.Ed. Programme in association with its parent institute, namely Delhi Institute of Rural Development, Nangli Poonia, Delhi, which is affiliated to Guru Gobind Singh Indraprastha University (GGSIPU), Delhi. Both the above-mentioned institutions are being managed and run by AI-Naba Educational and Social Trust, situated at Kharsa No. 53/57 and 53/58, G.T. Karnal Road, Nangli Poonia, Delhi - 110036. It is further clarified that GGSIPU issues the B.Ed. degrees in the name of Delhi Institute of Rural Development, being the parent institute of Delhi College of Education. Accordingly, this public notice is being issued to clarify that both names i.e. Delhi College of Education and Delhi Institute of Rural Development belongs to the same institution and shall be treated as one and the same for all academic and administrative purposes. (Advocates) Ch. NO. M-8 & M-9, Western Wing, Tis Hazari Courts, Delhi-110054

Form No. URC-2 (Pursuant to Rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the companies Act, 2013, an application has been made to the Registrar at Registrar of Companies, Central Registration Centre, Flat M/S Y C Electric Vehicle a partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.
2. The principal object is Manufacturing, Assembling, Fabricating, Trading and Dealing in Commercial Vehicles, comprehensive range of high-quality Electric Vehicle, and their parts, Accessories, and components or any other business which the partners may be decided from time to time.
3. The copy of draft memorandum and articles of association of the proposed company may be inspected at the office at Plot No. 8, Meera Enclave, Chauhankhandi, Khyala, New Delhi, Delhi 110018, India.
4. Notice is hereby given that any person objection to this application may communicate their objection in writing to the Registrar of Companies at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IMT Manesar, District Gurgaon, (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with the copy to the company as its registered office.

Name(s) of the Applicant For M/s Y C Electric Vehicle
1. Ravinder Kalyan
2. Pawan Kaikar
Dated this 19th Day of September 2025

PUBLIC NOTICE

To be known to all that I, Inder Mohan Kakar S/o Late Shri Narendar Nath, R/o 24, Bank Colony Firozpur City-152002, Punjab, allottee of DDA SFS CAT-III, Flat No.4027, First Floor with Scooter Garage, Sector-C, Pocket-4, Vasant Kunj, New Delhi-110070, vide File No. 126(0463)88/SF/SVK/III, have applied for conversion of the aforesaid flat from leasehold to freehold in DDA. The original documents i.e. DDA Possession Letter and NOC for electric & water connection, of the above said flat have been lost. And I have also applied for certified true copies. An FIR to this effect has been lodged in E-Police Station Vasant Kunj South vide LR No. 3219374/2025 dated: 17/09/2025.

Any person(s) claiming any right, interest, having any objection or found in possession of original documents, may write/contact with above named person at above address/phone No. 9417548887, within 15 days from the date of publication of this notice. The person claiming any right, interest, objection with respect to this property can personally inform or write to Dy. Director (LAB) H or Director (H-1), D Block, 3rd Floor, Vikas Sadan, New Delhi.

PUBLIC NOTICE

Notice is hereby given that Unit No. MGE-2 TW-07/06, B Floor, MGE-2 TW-07/A/06, Tower 07, in the project M3M Golf Estate-Fairway East, situated at Sector-65, Gurugram, Haryana, currently in the joint names of the following persons:
1. Mr. Sanjeev Chawla, S/o Late Sh. T. R. Chawla
2. Ms. Seema Chawla, W/o Mr. Sanjeev Chawla
3. Late Ms. Kamlesh Chawla W/o Late Sh. T. R. Chawla
4. Ms. Sanjeev Chawla HUF
5. Mr. Kartik Chawla, S/o Mr. Sanjeev Chawla
6. Mr. Mohit Chawla, S/o Mr. Sanjeev Chawla

Late Ms. Kamlesh Chawla (deceased name) passed away on 01-05-2021, leaving behind the following legal heirs:
S. No. Name Aadhar No. Relationship Address
1- Sanjeev Chawla 5339 7080 Son House No.22 Road No.5, Punjabi Bagh Extension, West Delhi, DELHI-110026

Following the demise of the Late Ms. Kamlesh Chawla (deceased name) the above-mentioned legal heirs(s) has/have requested M3M India Private Limited for the transfer of the deceased's rights and interest in the said Unit in favour of Mr. Sanjeev Chawla.

Any person(s) having any claim, objection or right in respect of the said Unit/Flat may submit their objections in writing along with supporting documents to M3M India Private Limited at 7th floor, Urbana business park, Sector-67, Gurugram, Haryana, India and Mr. Sanjeev Chawla, at the below-mentioned coordinates, within 21 (twenty one) days from the date of publication of this notice. In the absence of any objections within the stipulated period, Mr. Sanjeev Chawla proceed with the transfer of the said Unit No. MGE-2 TW-07/06 in a project M3M GOLF ESTATE -Fairway East in his favour, and no claims shall be entertained thereafter.

For any queries, kindly Contact: Customer name: Mr.Sanjeev Chawla Address: H.No.22 Road No.5, Punjabi Bagh Extension, West Delhi, Delhi- 110026 Email id: maxassociates16@gmail.com Phone No. -9818428657

Canada's Carney heads to Mexico to discuss trade before review of their US trade deal

ASSOCIATED PRESS
Toronto

Canadian Prime Minister Mark Carney heads to Mexico on Thursday in an effort to diversify trade as America's neighbours brace for a review of the free trade deal with United States.

The United States-Mexico-Canada trade pact, or USMCA, is up for review in 2026. More than 75 per cent of Canada's exports and more than 80 per cent of Mexico's go to the US.

Canadian Sen. Peter Boehm said Carney and Mexican President Claudia Sheinbaum will commiserate about US President Donald Trump. "What are they hearing from the Americans, what we are hearing. It's an

opportunity to talk about how to handle the US administration going forward," Boehm said. Carney is looking to improve relations with Mexico during his two-day visit after some of Canada's provincial premiers talked last year about cutting Mexico out of any new free trade deal with the US.

Trump lumped Canada in with Mexico onentanyl smuggling and promised sweeping tariffs on both countries. Ontario Premier Doug Ford said then that Trump comparing Canada to the Mexico was "the most insulting thing I've ever heard from our friends and closet allies, the United States of America." Boehm said the

comments by the premiers, which he deemed out of their lane, upset the Mexicans. "The Mexicans are particularly sensitive on these matters and there was concern about that, no doubt," Boehm said.

Boehm represented the Canadian Government when Sheinbaum was sworn in as Mexico's president last year and is pushing for more engagement with Mexico.

He said relations recently improved, noting Mexico appreciated Carney inviting Sheinbaum to the G7 summit in Alberta in June. Carney also sent his foreign minister as well as his finance minister to meet with Sheinbaum in August. "A lot of people

don't realise that we trade more with Mexico than we do with the entire European Union, all of the Europe, including the UK," Boehm said. "It's a pretty big deal for us." Mexico is Canada's third-largest trading partner after the US and China. Canada was Mexico's fifth-largest trading partner in 2024.

But trade with the US remains paramount for both countries and preserving the free trade pact will be critical. A key exemption for Canada and Mexico shields the vast majority of goods from the punishing duties. Canadian and Mexican companies can claim preferential treatment under the USMCA.



Maldives ratifies controversial law targeting media outlets

ASSOCIATED PRESS
Male

Maldives President Mohamed Muizzu on Thursday ratified a controversial new media law that imposes for hefty fines and the temporary or permanent closure of media outlets deemed to violate its provisions. The bill provides for individual fines of up to \$1,620 against journalists and up to \$6,485 against media companies that are found to be contravening the law. It also allows authorities to suspend media licenses, file litigation seeking cancellation of media licenses, or even send police to stop broadcasts midway if they are seen to be violating the new law. The president's office said Muizzu ratified the Maldives Media Regulation Act, which was passed by Parliament by an overwhelming majority.

